

F. No. 01(05)/Circular/CESTAT/2021  
**Customs, Excise and Service Tax Appellate Tribunal**  
West Block No. 2, R. K. Puram, New Delhi-110066

Date: 22 September, 2023

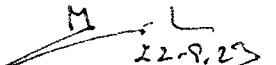
**CIRCULAR**

In order to facilitate the e-hearing of appeals/applications through video conferencing platform as per Notification No. 2 of 2023 dated 21.09.2023, the Deputy Registrars/ Assistant Registrars/HOO should make the following infrastructure available in the court halls where sittings take place.

- a. **Desktop:** i 3 microprocessor, 12 GB RAM, **webcam** supporting HD video and inbuilt/external **mike and speakers**. The desktop shall be connected to the UPS.
- b. **Internet Connection:** The broadband connection/leased line in OFC shall have a minimum speed of **16 mbps**. Wifi router may also be provided simultaneously.

All procedures relating to e-hearing as outlined in Annexure II of Notification dated 21.09.2023 shall be adhered by all concerned.

By Order,

  
22-9-23  
(Mukesh Gupta)  
Deputy Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Hon'ble Members, CESTAT, all benches.
3. Deputy/Assistant Registrars/HOO/CT, CESTAT, all benches.
4. Notice Board/website.